

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

RAJYA SABHA
UNSTARRED QUESTION NO. 2598
TO BE ANSWERED ON 11TH AUGUST, 2026

UTTARAKHAND BENEFICIARIES UNDER NFSA

2598 SHRI MAHENDRA BHATT:

Will the Minister of *Consumer Affairs, Food and Public Distribution* be pleased to state:

- (a) the number of families presently benefiting under the National Food Security Act in the State of Uttarakhand;
- (b) whether Government is considering to launch a special campaign to review the eligibility list in hilly areas; and
- (c) if so, the details thereof?

A N S W E R
MINISTER OF STATE FOR MINISTRY OF CONSUMER AFFAIRS,
FOOD & PUBLIC DISTRIBUTION
(SHRIMATI NIMUBEN JAYANTIBHAI BAMBHANIYA)

(a): As on 16.07.2026, the State Government of Uttarakhand has identified 60.06 lakh against the intended coverage of 61.94 lakh beneficiaries determined for the State under the National Food Security Act, 2013 (NFSA).

(b) & (c): The Targeted Public Distribution System (TPDS) under the Act is operated under the joint responsibility of the Central and the State Government. The responsibility for identification of beneficiaries, within the coverage determined for the State/UT and issuance of their ration cards, rests with the concerned States/UTs.

States/ Union Territories have been advised to clean up their beneficiary database from time to time to ensure rightful targeting of beneficiaries and inclusion of deserving persons within the ceiling determined under the NFSA for availing benefits under the Act. States undertake updation of their beneficiary database so that ineligible ration cards get deleted, and better targeting of rightful beneficiaries is ensured. Thus, deletion of ineligible beneficiaries and addition of eligible beneficiaries under the Act is a continuous process.
